

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
“Mining & Construction Equipment Private Limited”

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mining & Construction Equipment Private Limited
2.	Date of incorporation of corporate debtor	20.04.2001
3.	Authority under which corporate debtor is incorporated / registered	Companies Act,1956
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	CIN: U29249PN2001PTC016073
5.	Address of the registered office and principal office (if any) of corporate debtor	C 21/22,Liberty Society, North Main Road, Koregaon Park, Pune, Maharashtra 411001 India
6.	Insolvency commencement date in respect of corporate debtor	16.09.2019
7.	Estimated date of closure of insolvency resolution process.	15.03.2020 (on or before 180 days from the date of initiation of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mrs. Tanuja Jalan IBBI No.: (IP No. IBBI/IPA-002/IP-N00101/2017-18/10244)
9.	Address and e-mail of the interim resolution professional, as registered with the Board.	Email: tanujajalan@yahoo.co.in Address: G-2/12B Sundar Sangam CHS Ltd, S V Road, Sunder Nagar, Malad (W), Mumbai 400064.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.mcepl@gmail.com Address: B-1706, Abrol Vastu Park, Near Ryan International School, Evershine Nagar, New Link Road, Malad West, Mumbai – 400064
11.	Last date for submission of claims	15.10.2019 (14 days from receipt of Certified Copy of Order for appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional.	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) http://www.ibbi.gov.in/home/downloads b) Not applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mining & Construction Equipment Private Limited on 16.09.2019 & certified copy of order received on 01.10.2019.

The creditors of Mining & Construction Equipment Private Limited are hereby called upon to submit their claims with proof on or before 15.10.2019 to the interim resolution professional at the address mentioned against entry No. 10. (Pls refer this link for Forms download <https://www.ibbi.gov.in/home/downloads>).

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04.10.2019
Place : Mumbai


Tanuja Jalan
(Interim Resolution Professional)

